

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

IN

**ORIGINAL APPLICATION NO. 13/2025**

**IN THE MATTER OF:**

RADHEYSHYAM

.... APPLICANT

VS.

MINISTRY OF ENVIRONMENT, FOREST  
AND CLIMATE CHANGE & ORS.

.... RESPONDENT

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**THROUGH**

*Ankit Verma*

**(ANKIT VERMA)**

**STANDING COUNSEL STATE OF UP**

**A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013**

**MOB:- 9990804440**

**Email-ankit.scngtup@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

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MINISTRY OF ENVIRONMENT, FOREST  
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.... RESPONDENTS

AFFIDAVIT OF ADDITIONAL DISTRICT MAGISTRATE, (ON BEHALF  
OF RESPONDENT No. 6) JALAUN, IN COMPLIANCE OF ORDER  
DATED 22.01.2025 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 6 herein states as under:

MOST RESPECTFULLY SHOWETH:

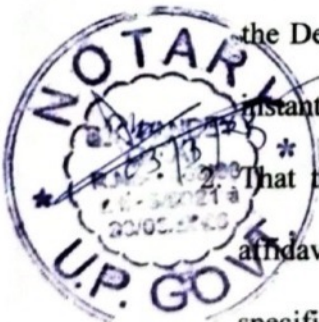
I, Sanjay Kumar aged about 46 years, S/o Late Manna Ram presently posted as Additional District Magistrate (Finance & Revenue)- Jalaun, the deponent on behalf of District Magistrate Jalaun, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned authorized officer on behalf of answering

Respondent No. 6 and is duly competent to file the present affidavit. That

the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder must be considered to have been denied by the Deponent.



*[Handwritten signature]*

3. That the deponent is posted as Additional District Magistrate (Finance & Revenue)– Jalaun, since 09.07.2023 and is swearing this affidavit in his official capacity.

4. That this Hon'ble Tribunal vide its order dated 22.01.2025 was pleased to issue the following directions: -

*“.....4. Issue notice in O.A as also in I.A. No. 31/2025 which is an application for stay. Mr. Ankit Verma, learned counsel accepts notice on behalf of Respondent nos. 2, 3, 6 and 7 and seeks four weeks' time to file the reply. Counsel for the applicant is directed to supply complete set of O.A and I.A with annexure to the counsel for the Respondent nos. 2, 3, 6 & 7 within three days. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date.....”*

*.....7. List on 05.03.2025.....”*

A copy of the order dated 22.01.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

5. That the present affidavit is being filed in respectful compliance of the order dated 22.01.2025 passed by this Hon'ble Tribunal, in this present Original Application.

6. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

- a. *Pass an order setting aside the District Survey Report dated 05.06.2024, as contained in Annexure No. 6 to the Original Application;*



*[Handwritten signature]*

- b. Pass an order setting aside the Advertisement No. 1899/Khanij-MMC-30 (2023-24) dated 16.11.2024 issued by respondent no. 3, as contained in Annexure No. 7 to the Original Application;*
- c. Pass an order setting aside the Office Memorandum bearing Letter No. 2110 Khanij-MMC-30 dated 27.12.2024 issued by respondent no. 6, as contained in Annexure No. 12 to the Original Application;*
- d. Pass an order directing the respondent no. 6 to not to issue any advertisement for grant of mining lease/ permits in pursuance of the said District Survey Report dated 05.06.2024.*
- e. Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case."*

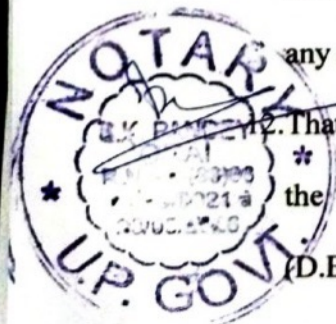
7. That at the very outset, it is pertinent to submit that the aforementioned Original Application, filed by the applicant seeking the quashing of the District Survey Report dated 05.06.2024 for District Jalaun prepared, and setting aside the Advertisement dated 16.11.2024, is predicated upon baseless, misleading, and erroneous assertions. Consequently, the Original Application filed by the Appellant is devoid of merit, not maintainable in law, and thus liable to be dismissed.

8. That the River Betwa serves as the natural boundary demarcating the territorial limits of the districts of Jalaun and Hamirpur. The delineation of this district boundary has been determined based on the official Toposheet prepared by the Survey of India, which takes into account the river's course, hydrological characteristics, and the existence of mid-order river streams. This boundary is recognized for administrative and jurisdictional purposes, ensuring clarity in governance, land management, and legal adjudications related to territorial disputes. The total distance between District Hamirpur and District Jalaun is 103 Kms.



9. That the applicant on mere assumptions, contends that the "area in question shall lead to illegal mining and environmental damage." However, it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).
10. That the impugned District Survey Report (DSR) of District Jalaun has been duly approved, and pursuant to its implementation, the advertisement has been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).
11. That the District Survey Report (DSR) for Jalaun District has been meticulously prepared by the competent authority through a duly authorized Sub Divisional Committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Jalaun is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

12. That an initial District Survey Report for District-Jalaun was formulated by the District Environmental Impact Assessment Authority (D.E.I.A.A.)/District Environmental Appraisal Committee (D.E.A.C.) in the year 2017, in accordance with the guidelines and notification dated



15.01.2016 issued by the Ministry of Environment, Forest, and Climate Change (MoEF) Notification.

13. That this Hon'ble Tribunal in the case of Raj Kumar v/s State of U.P. (OA No.140/2021) vide its judgment dated 06.05.2022 held that a replenishment study is mandatorily to be conducted prior to e-auctions in future and also for the current leases and directed that such studies to be expedited and completed in a time bound manner i.e. by 31.12.2022 for all Districts in U.P. failing which no mining shall be permitted.

14. That a progress statement regarding the completion of scientific replenishment studies for various rivers and districts of Uttar Pradesh, including District-Jalaun, conducted by Central Mine Planning & Design Institute Limited (C.M.P.D.I.L) in the year 2022, was submitted by the Directorate of Geology and Mining (DGM) to the State Environmental Impact Assessment Authority (SEIAA).

15. That subsequently, the Secretary, Mining, State of Uttar Pradesh, through an office order dated 17.05.2023, issued a comprehensive procedure for the modification of the District Survey Report (D.S.R.) and Replenishment Study, in alignment with the Sustainable Sand Mining Guidelines, 2016 (SSMG-2016) and the Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020), to be undertaken on an annual basis. A copy of the office order dated 17.05.2023 is herewith being annexed as **Annexure R-2** to this affidavit.

16. That pursuant thereto, the process for conducting Replenishment Study was initiated during the pre-monsoon period of 2023 by the District Level Sub-Committee. In compliance with the office order of the Secretary, Mining, State of Uttar Pradesh, dated 17.05.2023, a formal directive for the constitution of a Sub-Divisional Committee for the preparation of the



*[Handwritten Signature]*

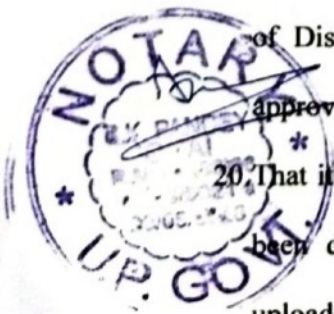
Revised District Survey Report (D.S.R.) and Replenishment Study was issued by the office of the deponent vide order dated 10.07.2023. A copy of the office order dated 10.07.2023 is herewith being annexed as **Annexure R-3** to this affidavit.

17. That thereafter, the Replenishment Study was duly completed during the post-monsoon period of 2023 by the Sub-Divisional Committee.

18. It is submitted that studies of available minor minerals were done prior to preparation of the D.S.R. of District Jalaun of Year 2024. That further on the basis of the said Replenishment Study, the District Survey Report, of District Jalaun of Year 2024, pertaining to River Bed Sand/Morrum Mining Areas, has been duly prepared and recommended on 24.02.2024 by the Sub-Divisional Committee, of District Jalaun, which was constituted in accordance with the provisions of MoEF & CC Notification No. S.O. 141(E) dated 15.01.2016, S.O. 3611(E) dated 25.07.2018, and the Sustainable Sand Mining Management Guidelines – 2016 (as revised). Upon securing the requisite approval from the competent authority, the said report has been duly enforced which is in conformity with the Standard Operating Procedure (SOP) issued by SEIAA, U.P. dated 28.05.2024. A copy of the SOP duly issued by SEIAA, UP is herewith being annexed as **Annexure R-4** to this affidavit.

19. That after following all due procedures, the SEAC has considered the DSR of District Jalaun on 04.04.2024 and had forwarded it to SEIAA's for approval.

20. That it is relevant to mention here at this juncture that the DSR- Jalaun has been duly approved by the SEIAA on 02.05.2024 and the same was uploaded on the official website on 04.06.2024. A copy of the approval of DSR granted by the SEIAA along with snippet of the website depicting the



*[Handwritten signature]*

same being uploaded on the official website is collectively being annexed as Annexure R-5(Colly.) to this affidavit.

21. That a field investigation to assess the mineral potential of the available sand mining leases was conducted prior to the onset of the monsoon season in 2024, wherein a substantial presence of minerals was observed in stratified layers.
22. That in compliance with environmental protection regulations, a restricted extraction limit of 2,62,500 cubic meters per annum has been established over a 17.50-hectare area, representing only 50% of the available mineral resources, based on the maximum proposed mining depth of three meters.
23. That within the village of Simeriya, there exist only two long-term lease areas, including the lease situated at village Simeriya, Gata No.866/144 Admeasuring area 17.50 which is challenged in the present Original Application. Both leases are situated downstream of the Ghura Jungle, which spans over 350 hectares and possesses significant mineral potential due to the meandering course of the Betwa River in this region.
24. That owing to the river's meandering nature and the presence of abundant mineral deposits upstream of the Ghura Jungle, natural replenishment of mineral resources occurs within these two leases in Simeriya during monsoon periods. This process is facilitated through sedimentation as well as the downstream shifting of existing minerals from the upstream section of the Ghura Jungle.
25. That the current state of the lease, reported as submerged under water, is attributed to the temporary alteration of the river channel following the monsoon season of 2024. Notwithstanding the temporary submersion, the



*[Handwritten Signature]*

lease continues to hold an abundant mineral reserve beneath the temporarily inundated water channel.

26. That in order to ensure the safety, stability, and ecological integrity of the River, a buffer zone equivalent to either 3 meters or 10% of the river's width—whichever is greater shall be designated as a no-mining zone, in strict compliance with the provisions of the Sustainable Sand Mining Guidelines, 2016 (SSMG-2016). Furthermore, a mandatory safety buffer of at least 7.5 meters shall be maintained from all peripheries of the lease boundary. Consequently, in the case of two consecutive mining leases, a cumulative minimum separation of 21 meters—calculated as  $[(7.5 + 3) \times 2]$ —must be maintained from the peripheries of adjoining lease boundaries. This stipulated distance ensures the unimpeded flow of the river channel, mitigates environmental degradation, and upholds the principles of sustainable mining practices.

27. That it is respectfully submitted that in the case of a mining lease located in an area with significant mineral potential, the flow of the river in its vicinity remains a dynamic process, with water levels fluctuating due to seasonal monsoons and glacial effects. Such hydrological variations are systematically surveyed and assessed by the leaseholder, and corresponding safety provisions are incorporated into the approved mining plan. Based on these evaluations, mining areas are classified into 'workable' and 'non-workable' zones.

28. That the leaseholder conducts an in-depth geological assessment and prepares an Environmental Impact Assessment (EIA) report, pursuant to which Environmental Clearance (E.C.) is obtained. The E.C. stipulates the 'number of dry working days' during which mining operations may be



*[Handwritten signature]*

conducted. A valid mining lease is thereby granted, ensuring that all mining activities are restricted to designated dry zones and are undertaken only after a gradual reduction in water levels, in strict compliance with the conditions set forth in the E.C. and the approved mining plan.

29. That consequently, after the execution of the lease deed and upon commencement of mining operations, if any unforeseen issues related to waterlogging arise, such affected portions shall be promptly identified, restricted from mining activities, and formally designated as 'no-mining zones' to safeguard environmental and operational safety.

30. That the office of District Magistrate (Respondent No 6) issued an office order dated 29.05.2024, pursuant to which existing leaseholders conducted a survey. Subsequent to the completion of the survey, the aforementioned leaseholders submitted their respective reports on the replenishment study. A copy of office order dated 29.05.2024 is annexed herewith and marked as annexure **Annexure R-6**. Furthermore, the ongoing operation of the subject leases is predicated upon the findings of the said replenishment study.

31. That in Jalaun District, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the status of operative leases that have completed the replenishment process is duly recorded and

monitored.

32. That it is imperative to note that mining areas cannot remain unoccupied for an extended period due to inter-district stakeholding, as prolonged vacancy significantly increases the risk of illegal mining activities. Accordingly, an E-Tender-cum-E-Auction Notice dated 16.11.2024 was issued in strict adherence to the applicable rules and regulations.




33. That it is pertinent to highlight that, in accordance with Rule 22.1 of the E-Tender, it is the sole responsibility of the bidders to ascertain the availability of minerals and the existence of an approach road to the lease prior to participating in the e-tender process. The said e-tender witnessed participation from more than ten prospective bidders, ultimately resulting in the lease securing the highest bid of ₹1,781 per cubic meter, thereby yielding an annual royalty of ₹46.75 crores, consequently issued a Letter of Intent (LOI) on 22.01.2025. A copy of the Letter of Intent dated 22.01.2025 is herewith being annexed as Annexure R-7 to this affidavit.

34. That the said Letter of Intent dated 22.01.2025 was cancelled by the office of District Magistrate (Respondent No. 6) on 20.02.2025 in as much as the Letter of Intent Holder itself retracted himself from depositing the requisite fees and due to the ongoing cases pending adjudication before this Hon'ble Tribunal. A copy of the order dated 20.02.2025 cancelling the Letter of Intent dated 21.01.2025 is herewith being annexed as Annexure R-8 to this affidavit.

35. That in respect to second LoI which has not been challenged in the current application, was issued on 27.01.2025 to Mr. Pramod Kumar Singh, R/o – Pathanpura, Thana – Rath, District – Hamirpur for area admeasuring 10 Hectares situated at Village – Mahatauli, Tehsil – Madhavgarh, District – Jalaun for a period of of 5 years for Sand/Morrum who has deposited an advance royalty amount of Rs. 8.01 crores as per conditions of LoI. It is submitted that mining operations for aforesaid lease areas area has not commenced as of now.

36. That it is most respectfully submitted that mining operations with respect to the two sites which are subject matter of challenge in the present Original Application has not been commenced till now.



*[Handwritten Signature]*

37. That the issuance of Letter of Intent (LOI) is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until an approved mining plan environment clearance is submitted by him.

38. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Jalaun has ensured that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

39. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF.

*[Signature]*  
03.03.25  
DEPONENT

**VERIFICATION**

Verified at....., on ..... that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.



*[Signature]*  
03.03.25  
DEPONENT

Subscribed and sworn to before me this day at Oral by Sri Sanjay Kumar  
as Sanjay Kumar  
in this document who is identified to me presently posted as A.D. m (Jalaun)  
and to me. I have received my fees.

*[Signature]*  
S. K. PANDEY  
Notary, Oral (Jalaun)



**Indian Union Driving Licence  
Issued by Uttar Pradesh**

UP44 20040009906



Issue Date 17-12-2024 Validity (NT) 21-12-2034 Validity (TR)\*



Holder's Signature

Name: **SANJAY KUMAR**  
 Date of Birth: 27-11-1978 Blood Group A+ VE Organ Donor: **N**  
 Son/Daughter/Wife of: **MANNA RAM**  
 Address:  
**B10 SUSHIL NAGAR  
 ORAI, JALAUN, UP 205001**

Date of First Issue 22-12-2004



DL No: UP44 20040009906

UPDL000014886883



Invalid Carriage (Regn Numbers)\*  
 Hazardous Validity\* Hill Validity\*

Class of Vehicle	Code	Issued By	Date of Issue	Vehicle Category	Badge Number*	Badge Issued Date*	Badge Issued By*
MCWG	UP44	UP44	22-12-2004	MT			
LMV	UP44	UP44	22-12-2004	NT			
MVSD							

Form 7 Rule 16(2)

Emergency Contact Number

*[Signature]*  
 Licensing Authority  
 UP92 JALAUN

*[Signature]*  
 03.03.25  
 SANJAY KUMAR  
 ASM (P/R)  
 JALAUN

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 13/2025  
(I.A. No. 30/2025 & I.A. No. 31/2025)

Radheshyam

Versus

Applicant

Ministry of Environment, Forests and  
Climate Change & Ors.

Respondent(s)

Date of hearing: 22.01.2025

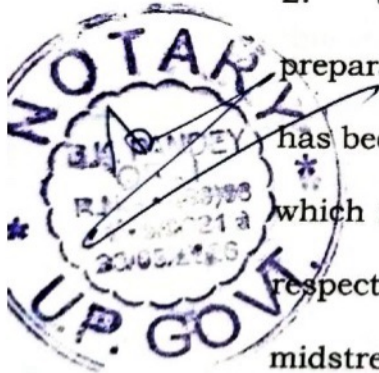
**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Tanay Tewari, Advocate

Respondent: Mr. Ankit Verma, Advocate for R - 2, 3, 6 &amp; 7

**ORDER**

1. In this original application, applicant has challenged the District Survey Report (DSR) dated 05.06.2024 in respect of district Jalaun. He has also challenged the advertisement dated 16.11.2024 issued by the Respondent No. 3 for auctioning the sand mining area and the Memorandum dated 27.12.2024 issued by the Respondent No. 6.
2. Submission of learned counsel for the applicant is that before preparation of the DSR for district Jalaun in 2024, no replenishment study has been done. He has further submitted that in Annexure - 5 of the DSR, which is a final list of potential mining lease (existing and proposed) in respect of Simirya, Tehsil Orai, Betwa, the existing lease 866/144 is in the midstream of the river and the said area has been included in the impugned auction notice also. Referring to the satellite image (Annexure - 8) page 313, he has submitted that the area marked as green is in the midstream. He has further submitted that the district Jalaun shares the boundary with district Hamirpur, therefore, in terms of clause 9.3 of Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM,



2020) the input from district Hamirpur was required to be taken for the preparation of DSR, which has not been taken.

3. We find that the DSR of District Hamirpur is under challenge in OA No. 09/2025 on somewhat similar grounds wherein the notice has been issued.

4. Issue notice in O.A as also in I.A. No. 31/2025 which is an application for stay. Mr. Ankit Verma, learned counsel accepts notice on behalf of Respondent nos. 2, 3, 6 and 7 and seeks four weeks' time to file the reply. Counsel for the applicant is directed to supply complete set of O.A and I.A with annexure to the counsel for the Respondent nos. 2, 3, 6 & 7 within three days. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date.

5. I.A. No. 30/2025 has been filed by applicant seeking exemption from filing english translation. On due consideration, the I.A. No. 30/2025 is allowed.

6. The applicant has also made a prayer for grant of interim relief at this stage. Considering the plea and the material that has been placed on record and also the fact that midstream sand mining cannot be permitted, we direct the respondents to ensure that no auction of the midstream river area for sand mining is done till the next date of hearing.

List on 05.03.2025.



Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

January 22, 2025  
Original Application No. 13/2025  
(I.A. No. 30/2025 & I.A. No. 31/2025)  
AS..

Annexure R-2

महत्वपूर्ण

संख्या- 1659 / 86-2023

प्रेषक,

डा० रोशन जैकब,  
राधिव,  
उ०प्र० शारान।

सेवा में,

समस्त जिलाधिकारी,  
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ दिनांक: 17 मई, 2023

विषय:- जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०  
Updation/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के  
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Management  
Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के  
अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका  
प्रत्येक पाँच वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थित  
उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना  
है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

(1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार)  
Updation/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन  
किया जायेगा।

(2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में  
Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा  
(सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० द्वारा RFP से एजेन्सी का  
Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते  
(संलग्नक-3)

(3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउण्डेशन न्यास  
निर्देशिका, 2017 के नियम-17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा।

(4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकोर्डिनेट निर्धारित  
क्रिया जायेगी तथा क्षेत्र का कोर्डिनेट एवं Route map दर्शाते हुए Enforcement and  
Monitoring Guidelines for Sand Mining 2020 के संलग्नक-I से VII में सूचना तैयार कर  
प्रस्तुत की जायेगी।

(5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI  
Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन  
करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय



पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा ।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं-6 के अनुसार गठित समिति द्वारा किया जायेगा ।

(8) विधिक्षित जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा ।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

(डा० रोशन जैकब)  
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।

समस्त मण्डलायुक्त, उ०प्र०।

समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।



आज्ञा से,

(विपिन कुमार जैन)  
विशेष सचिव।

Standard Operating Procedure for Distribution of  
Minor Mineral Blocks to the Empaneled Agency

Annexure 3: List of Empaneled Exploration Agencies for Minor Minerals by DGM, UP

Sl. No	Name of the Empaneled Agency	Unit Rate discovered after competitive bidding (INR per Ha)
1	ENV Developmental Assistance System India Private Limited	14514/-
2	Eco-Consultant Services	
3	Greencindia Consulting Private Limited	
4	Atom Aviation Services Private Limited	



कार्यालय जिलाधिकारी, जालौन स्थान उरई ।  
(खनन अनुभाग)

Annexure R-3

पत्र सं० ७७९ / खनिज-एमएमसी-३०  
आदेश

दिनांक: १० जुलाई, 2023

भूतत्व एवं खनिकर्म अनुभाग उ०प्र० शासन लखनऊ के शासनादेश संख्या-1659/86-2023 दिनांक 17.05.2023 के बिन्दु-6 में वर्णित है कि संबंधित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी, खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा, जिसमें सिचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य एवं जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे। बिन्दु सं०-7 में उल्लिखित है कि बिन्दु सं०-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु सं०-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं०-6 के अनुसार गठित समिति द्वारा किया जायेगा। उक्त शासनादेश दिनांक 17.05.2023 के क्रम में जिला सर्वेक्षण रिपोर्ट व Replenishment Study Report के परीक्षण हेतु निम्न समिति का गठन किया जाता है।


- |  |                |
|--|----------------|
| 1- अपर जिलाधिकारी(वि/रा)/प्रभारी अधिकारी, खनिज   | (अध्यक्ष)      |
| 2- प्रभागीय वनाधिकारी, जालौन स्थान उरई।          | (सदस्य)        |
| 3- संबंधित उपजिलाधिकारी                          | (सदस्य)        |
| 4- अधिशाषी अभियन्ता, वेतवा नही प्रखण्ड-प्रथम उरई | (सदस्य)        |
| 5- खान अधिकारी, जालौन स्थान उरई ।                | (संयोजक सदस्य) |

गठित समिति क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा तैयार Replenishment Study Report का परीक्षण समय-समय पर कर अपनी आख्या अधोहस्ताक्षरी को उपलब्ध करायेगी।

  
जिलाधिकारी  
जालौन

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र० लखनऊ।
- 2- अपर जिलाधिकारी(वि/रा)/प्रभारी अधिकारी, खनिज
- 3- प्रभागीय वनाधिकारी, जालौन स्थान उरई।
- 4- संबंधित उपजिलाधिकारी
- 5- अधिशाषी अभियन्ता, वेतवा नही प्रखण्ड-प्रथम उरई
- 6- खान अधिकारी, जालौन स्थान उरई ।

  
जिलाधिकारी  
जालौन

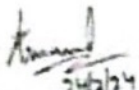


कार्यालय जिलाधिकारी, जालीन के आख्या संख्या- 678/खनिज-एमएमसी-30 दिनांक 20/02/2024 द्वारा जनपद जालीन के जिला सर्वेक्षण रिपोर्ट में संगठित बालू/मीरम क्षेत्र एवं 13 नये खनन योग्य क्षेत्रों को सम्मिलित करते हुये नवीन जिला सर्वेक्षण रिपोर्ट का परीक्षण/अध्ययन करने के लिये समिति का गठन किया गया है।

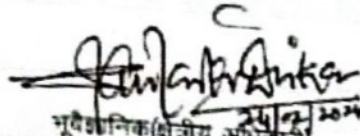
उक्त आदेश के अनुक्रम में जनपद जालीन के जिला सर्वेक्षण रिपोर्ट में संगठित बालू/मीरम क्षेत्र एवं 13 नये खनन योग्य क्षेत्रों को सम्मिलित करते हुये नवीन जिला सर्वेक्षण रिपोर्ट का अपर जिलाधिकारी(वि-रा) की अध्यक्षता में गठित समिति के सदस्यों द्वारा अभिलेखीय परीक्षण किया गया। जिला सर्वेक्षण रिपोर्ट को जिले की वेबसाइट पर 30 दिन के लिये अपलोड एवं कार्यालय अपर जिलाधिकारी(वि-रा) जालीन एवं खनिज कार्यालय के नोटिस बोर्ड पर चरपा कराकर नियमानुसार सुझाव व आपत्तियां मांगी गयीं, परन्तु निर्धारित अवधि में कोई सुझाव अथवा आपत्ति प्राप्त नहीं हुई है। जिला सर्वेक्षण रिपोर्ट पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 15.01.2016 एवं दिनांक 25.07.2018 तथा Sustainable sand Mining Management Guidelines-2016, Enforcement & Monitoring Guidelines For Sand Mining 2020 के अनुरूप है।

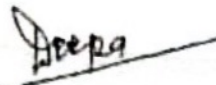
समिति द्वारा जिला सर्वेक्षण रिपोर्ट में संगठित बालू/मीरम क्षेत्र एवं 13 नये खनन योग्य क्षेत्रों को सम्मिलित करते हुये नवीन जिला सर्वेक्षण रिपोर्ट का परीक्षण/अध्ययन करने पर जिला सर्वेक्षण रिपोर्ट उपयुक्त पायी गयी।


अतः आख्या अद्यतन कार्यवाही हेतु प्रेषित है।

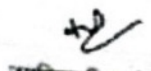
  
24/2/24  
(M.T.)


  
स्थान अधिकारी,  
जालीन

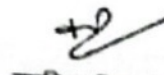
  
24/02/2024  
भूदशानिक(क्षेत्रीय अधिकारी),  
भूतत्व एवं खनिकर्म विभाग,  
क्षेत्रीय, कार्यालय झांसी।

  
क्षेत्रीय अधिकारी,  
उत्प्रेषण नियंत्रण विभाग,  
क्षेत्रीय, कार्यालय झांसी।

  
24/02/24  
अधिसूचना अभियन्ता,  
बेतवा नहर  
प्रखण्ड-प्रथम उरई

  
उपजिलाधिकारी  
उरई

  
उपजिलाधिकारी  
जालीन

  
उपजिलाधिकारी  
कालपी

  
24.2.24  
उपजिलाधिकारी  
माधोगढ़

  
24/02/24  
प्रतिनियंत्रण अधिकारी,  
जालीन स्थान उरई।

  
24.02.24  
अपर जिलाधिकारी(वि/रा)/  
जालीन









**Minutes of the Joint meeting of SEIAA and SEAC, U.P. held on 02.02.2024**

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The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC-1&2) was held in Directorate of Environment, U.P. on 02.02.2024, following members were present in the meeting:

1. Smt. Mamta Sanjeev Dubey	Chairman, SEIAA, U.P
2. Shri Rajive Kumar	Chairman, SEAC-1
3. Dr. Harikesh Bahadur Singh	Chairman, SEAC-2
4. Shri Ashish Tiwari	Member Secretary, SEAC-1&2
5. Shri Sanjeev Kumar Singh	Member Secretary, SEIAA, U.P
6. Shri Paras Nath	Member, SEIAA, U.P
7. Dr. Brij Bihari Awasthi	Member, SEAC-1
8. Shri Umesh Chandra Sharma	Member, SEAC-1
9. Dr. Ratan Kar	Member, SEAC-1
10. Shri Om Prakash Srivastava	Member, SEAC-1
11. Dr. Amrit Lal Halдар	Member, SEAC-2
12. Dr. Dineshwar Prasad Singh	Member, SEAC-2
13. Shri Tansar Ullah Khan	Member, SEAC-2
14. Prof. Jaswant Singh	Member, SEAC-2
15. Dr. Shiv Om Singh	Member, SEAC-2
16. Shri Amit Kaushik	Joint Director, Mining Directorate, UP
17. Dr. Raji Mishra	MEMBER SEAC-1

In the joint committee following agenda were discussed and resolved:-


**Agenda-1 - Regarding procedure for approval of D.S.R. (District Survey Report)**

1. The detailed Standard Operating Procedure (S.O.P.) regarding preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks were discussed and formulated.
2. It was resolved that the Secretariat shall forward the approved SOP for preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks to Director – Geology & Mining for its effective implementation by respective Districts. (SOP attached as Annexure1 &2)
3. It was further resolved that all DSR received by SEIAA/SEAC shall be forwarded to D.G.M. by Member Secretary/Nodal officer SEAC for comments and suggestions.



**Agenda-2 - Regarding grant of Standard-TOR as per MoEF&CC O.M. dated 6-May-2022**

1. It was deliberated that Standard-TOR issued by MoEF&CC can be issued by MS-SEAC adding some additional conditions approved by SEIAA/SEAC, on the basis of experience gained in past 1 to 2 years.
2. In case of Mining of Minor Mineral Projects, the Standard-TOR can be granted on case to case basis, as per MoEFCC circular F. No. IA3-22/15/2022-IA-3 dated 06.05.2022 Mining Department, UP will certify whether the case under consideration is a green field project or a brown field project. If the case under consideration is a brown field project then details of previous E.C. should also be submitted by Mining Department.

  
(Shri Sanjeev Kumar Singh)  
Member Secretary, SEIAA

  
(Shri Ashish Tiwari)  
Member Secretary, SEAC-1&2



# STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for in-situ rocks by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.



**Background:-**

- The SOP for in-situ rocks has been prepared as per MoEF&CC, Govt. Notification No. S.O. 3611 (E), dated 25-July-2018 regarding DSR.
- As per Schedule-II of the Appendix—X of the MoEF&CC, Govt. Notification No. S.O. 3611 (E), dated 25-July-2018 the District Survey Report shall be prepared for each minor mineral in the district separately.
- The Schedule-II provides format for preparation of DSR for minor minerals other than sand mining or river bed mining.

**Short Titles:-**

Detailed Title	Short Title to be read hereafter
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR



• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<p>D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.</p>
2	<p><b>Preparation of DSR</b> – DSR which is a technical document shall be prepared in line with the Schedule-II of the MoEF&amp;CC Notification dated 25-July-2018. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> <li>• <b>Contents of Report</b> <ol style="list-style-type: none"> <li>1. Introduction</li> <li>2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities).</li> <li>3. General Profile of the District</li> <li>4. Geology of the District</li> <li>5. Drainage of Irrigation pattern.</li> <li>6. Land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc.</li> <li>7. Surface Water and Ground Water scenario of the district</li> </ol> </li> </ul>	<p>The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology &amp; Mining.</p> <p>• Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities</p>



<p>8. Rainfall of the district and climatic condition</p> <p>9. details of the mining leases in the District as per the following format:-</p> <ol style="list-style-type: none"> <li>a) Sl. No.</li> <li>b) Name of the Mineral</li> <li>c) Name of the Lessee</li> <li>d) Address &amp; Contact No. of Lessee</li> <li>e) Mining lease Grant Order No. &amp; date</li> <li>f) Area of Mining lease (ha)</li> <li>g) Period of Mining lease (Initial) - [From till To]</li> <li>h) Period of Mining lease (1st /2nd ...renewal) - [From till To]</li> <li>i) Date of commencement of Mining Operation</li> <li>j) Status (Working/Non-Working/Temp. Working for dispatch etc.)</li> <li>k) Captive/Non-Captive</li> <li>l) Obtained Environmental Clearance (Yes/No). If Yes Letter No with date of grant of EC.</li> <li>m) Location of the Mining lease (Latitude &amp; Longitude)</li> <li>n) Method of Mining (Opencast/Underground)</li> </ol> <p>10. Details of Royalty or Revenue received in last three years</p> <p>11. Details of Production of Minor Mineral in last three years</p> <p>12. Mineral Map of the District</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> <li>• It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM.</li> <li>• Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR.</li> <li>• The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. land use pattern.</li> </ul>
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<p>13. list of Letter of Intent (L.OI) Holders in the District along with its validity as per the following format :-</p> <p>14. Total Mineral Reserve available in the District.</p> <ol style="list-style-type: none"> <li>Sl. No.</li> <li>Name of the Mineral</li> <li>Name of the Lessee</li> <li>Address &amp; Contact No. of Letter of Intent Holder</li> <li>Letter of Intent Grant Order No.&amp; date</li> <li>Area of Mining lease to be allotted</li> <li>Validity of Lol</li> <li>Use (Captive/Non-Captive)</li> <li>Location of the Mining lease (Latitude &amp; Longitude)</li> </ol> <p>15. Quality /Grade of Mineral available in the District</p> <p>16. Use of Mineral</p> <p>17. Demand and Supply of the Mineral in the last three years</p> <p>18. Mining leases marked on the map of the district</p> <p>19. Details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude)</p> <p>20. Details of Eco-Sensitive Area, if any, in the District</p> <p>21. Impact on the Environment (Air, Water, Noise, Soil, Flora &amp; Fauna, land use, agriculture, forest etc.) due to mining activity</p>	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> <li>The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR.</li> <li>It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document.</li> <li>For this a district specific mineral resource map shall be prepared in</li> </ul>
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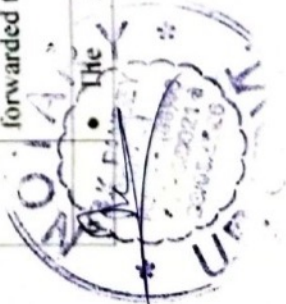


<p>22. Remedial Measures to mitigate the impact of mining on the Environment</p> <p>23. Reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan)</p> <p>24. R&amp; Disaster Management Plan</p> <p>25. Details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis &amp; Tuberculosis is also needs to be submitted)</p> <p>26. Plantation and Green Belt development in respect of leases already granted in the District</p> <p>27. Any other information</p>	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
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- After this **Annexure-I to Annexure-IV** shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR (Reference - Page- 64 to 67 of EMGSM-2020)
  - Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC.
- The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image.  
The mineable resource is to be calculated based on field investigation.



<p>3</p>	<p>geology of the area, site conditions locations, depth of mineral availability and other geomorphic features. Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office. <i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i> <i>(Reference - EMGSM- -2020, Section 4.1.1 (clause - o &amp; p; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
<p>4</p>	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Section 4.1.1 (clause - p; Page-19)</i> <i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>
<p>5</p>	<p>Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>



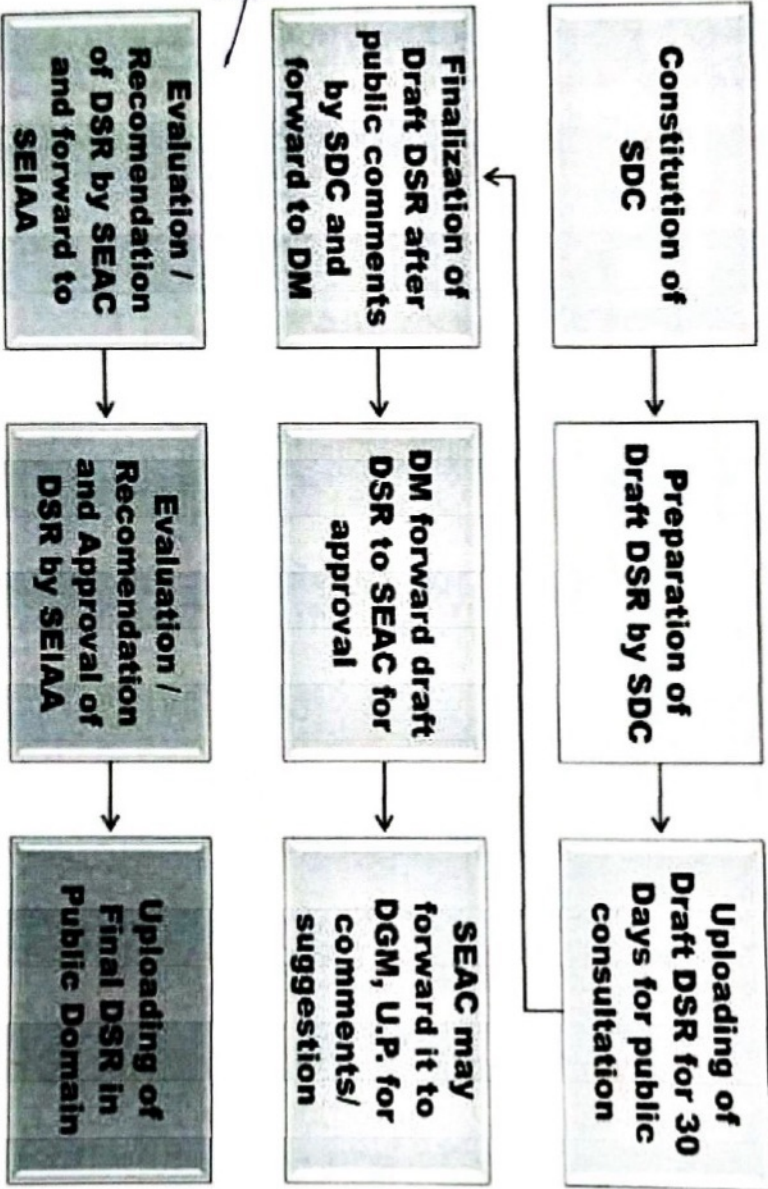
<p>for examination and approval.</p> <ul style="list-style-type: none"> <li>• The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P.</li> <li>• The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR.</li> <li>• The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions.</li> <li>• The SEIAA may approve the draft DSR on the basis of recommendations of SEAC.</li> </ul> <p><i>Reference – (Para 14(i) &amp; ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>shall send the draft DSR, along with following documents Following shall be the Annexures of the DM letter:-</p> <ol style="list-style-type: none"> <li>1. Primary DSR which requires addition/modification.</li> <li>2. Draft Modified/ Revised DSR Document.</li> <li>3. Annexure-I to VII.</li> <li>4. Lease wise NOC from Irrigation and Forest Department.</li> <li>5. Revenue report and resource evaluation/ reserve estimation.</li> <li>6. Notification regarding the constitution of the SDC.</li> <li>7. Minutes of the SDC about draft DSR.</li> <li>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</li> <li>9. Minutes of the SDC recommending draft DSR.</li> </ol>
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7	<ul style="list-style-type: none"> <li>• The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA.</li> <li>• The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <i>Reference – (Section 14(i) &amp; ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></li> </ul>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>
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Process Flow Chart



### Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	



# STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for Sand Mining or R.B.M. by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.



**Background and Scope of Work:** - The SOP has been prepared as per MoEF&CC, Govt. Notification No. S.O. 141(E), dated 15-Jan-2016, S.O. 3611 (E), dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020 & Hon'ble Supreme Court Judgement passed in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and MoEF&CC, Govt letter dated 04/12/2023 regarding DSR.

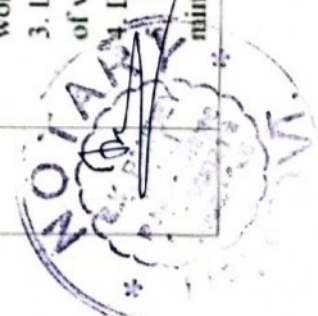
**Short Titles:-**

Detailed Title	Short Title to be read hereafter
Sustainable Sand Mining Management Guidelines 2016	SSMMG-2016
Enforcement & Monitoring Guidelines for Sand Mining -2020	EMGSM-2020
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR



• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<p>D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.</p>
2	<p><b>Preparation of DSR</b> – DSR which is a technical document shall be prepared in line with the MoEF&amp;CC Notification, dated 15/01/20216, dated 25-July-2018 and ESMMG 2020. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> <li>• <b>Contents of Report</b> <ol style="list-style-type: none"> <li>1. Introduction</li> <li>2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities).</li> <li>3. List of Mining Leases in the District with location, area and period of validity.</li> <li>4. Details of Royalty or Revenue received in last three years.</li> <li>Detail of Production of Sand/Morrum/RBM or other minor mineral in last three years.</li> </ol> </li> </ul>	<ul style="list-style-type: none"> <li>• The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology &amp; Mining.</li> <li>• Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities</li> </ul>



<p>6. Process of deposition of sediments in the Rivers of the District (River Geometry).</p> <p>7. General Profile of the District.</p> <p>8. Land utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</p> <p>9. Physiography of the District.</p> <p>10. Rainfall: month-wise.</p> <p>11. Geology and Mineral Wealth.</p> <p>12. The report shall also contain:-</p> <p>a) District wise detail of river or stream and other sand source;</p> <p>b) District wise availability of sand or gravel or aggregate resources;</p> <p>c) District wise detail of existing mining leases of sand and aggregates.</p> <p>13. Drainage system with description of main rivers</p> <p>a) Name of the river.</p> <p>b) Area drained (sq. km)</p> <p>c) Percentage area drained in the District.</p> <p>14. Salient Features of Important Rivers and Streams:-</p> <p>a) Name of the river or stream.</p> <p>b) Total length in the district.(in Km.)</p> <p>c) Place of origin.</p> <p>d) Altitude at origin.</p> <p>e) Portion of the river or stream recommended for mineral concession.</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> <li>• It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM.</li> <li>• Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR.</li> <li>• The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. landuse pattern.</li> </ul>
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<p>f) Length of area recommended for mineral concession.(in Kms)  g) Average width of area recommended for mineral concession (in meters)  h) Area recommended for mineral concession (in square meter)  i) Mineable mineral potential (in metric tonne) (60% of total mineral potential)  15. Mineral Potential:-  a) Boulder (MT)  b) Bajari (MT)  c) Sand (MT)  d) Total Mineable Mineral Potential (MT)  16. Annual Deposition:-  a) River or Stream.  b) Portion of the river or stream recommended for mineral concession.  c) Length of area recommended for mineral concession.(in Kms)  d) Average width of area recommended for mineral concession (in meters)  e) Area recommended for mineral concession (in square meter)  f) Mineable mineral potential (in metric tonne) (60% of total mineral potential)  g) Total for the District</p> <p>• After this <b>Annexure-I to Annexure-IV</b> shall also be prepared as per the format provided in Enforcement &amp; Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR</p>	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> <li>• The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR.</li> <li>• It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document.</li> <li>• For this a district specific mineral resource map shall be prepared in</li> </ul>
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<p><i>(Reference - Page- 64 to 67 of EMGSM-2020)</i></p> <ul style="list-style-type: none"> <li>• Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC.</li> <li>• The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image.</li> <li>• The mineable resource is to be calculated based on field investigation, geology of the catchment area, site conditions locations, depth of mineral availability and other geomorphic features. The mineable resource should be 50 to 60 % of the total resource available.</li> </ul>	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
<p>3</p> <p>Once the Draft DSR and Annexure 1 to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office.</p> <p><i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i></p> <p><i>(Reference - EMGSM- -2020, Para 4.1.1 (clause - O &amp; P; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
<p>4</p> <p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received. <i>(Reference - EMGSM- -2020, Para 4.1.1 (clause - p; Page-19)</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>



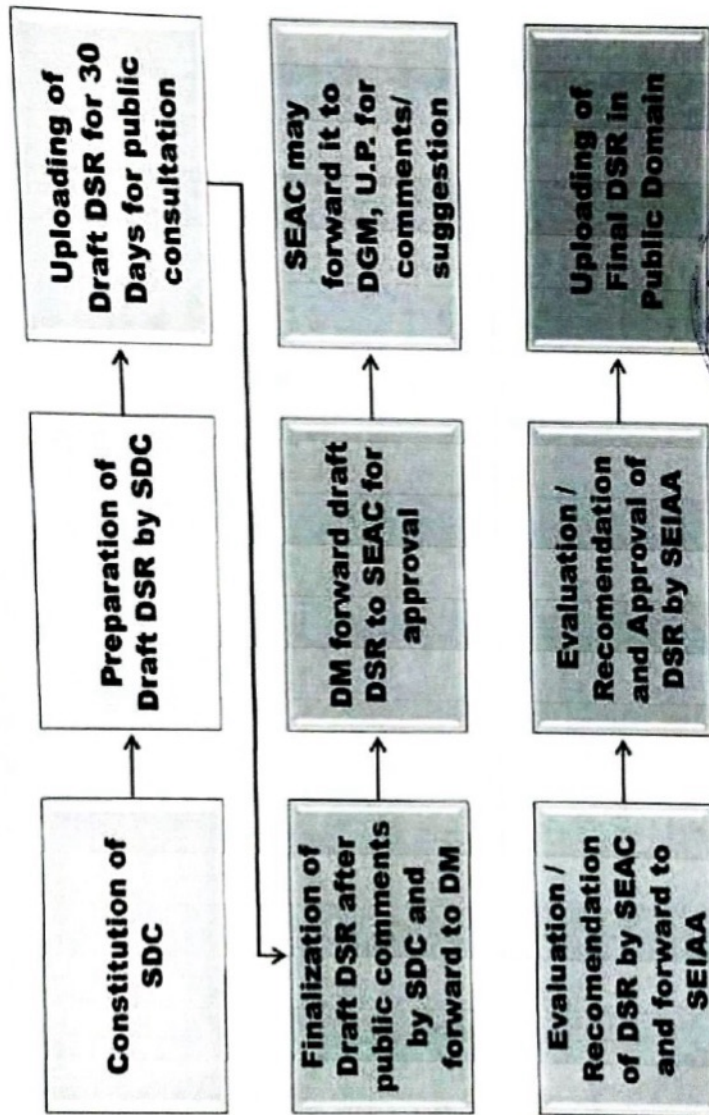
	<p><i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i></p>	
5	<p>Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>
6	<ul style="list-style-type: none"> <li>• The DM shall forward the proposed DSR to SEAC for examination and approval.</li> <li>• The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P.</li> <li>• The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR.</li> <li>• The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions.</li> <li>• The SEIAA may approve the draft DSR on the basis of recommendations of SEAC.</li> </ul> <p><i>Reference - (Para 14(i) &amp; ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others.</i></p>	<ul style="list-style-type: none"> <li>• The DM of respective district shall send the draft DSR, along with following documents <u>Following shall be the Annexures of the DM letter:-</u></li> <li>1. Primary DSR which requires addition/modification.</li> <li>2. Draft Modified/ Revised DSR Document.</li> <li>3. Annexure-1 to VII.</li> <li>4. Lease wise NOC from Irrigation and Forest Department.</li> <li>5. Revenue report and resource evaluation/ reserve estimation.</li> <li>6. Notification regarding the constitution of the SDC.</li> <li>7. Minutes of the SDC about draft</li> </ul>



		<p>DSR.</p> <p>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</p> <p>9. Minutes of the SDC recommending draft DSR.</p>
<p>7</p>	<ul style="list-style-type: none"> <li>• The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA.</li> <li>• The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks.</li> </ul> <p><i>Reference - (Para 14(i) &amp; ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (in each page of DSR) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>



**Process Flow Chart**



**Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh**

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-I to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SIDC. 7. Minutes of the SIDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.	
4	Minutes of the SIDC recommending draft DSR.	
5	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
6	Period/Dates of DSR uploaded in District Website.	
7	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
8	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	



Annexure R-5

प्रेषक,  
सदस्य सचिव,  
राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA)  
लखनऊ।

सेवा में,  
निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०  
खनिज भवन, लखनऊ।

पत्रांक: 136 / पर्या० / डी०एस०आर० / जालौ० / 2024

दिनांक: 28 मई, 2024


**विषय:** जिला सर्वेक्षण रिपोर्ट ( डी०एस०आर०) के अनुमोदन के संबंध में।

महोदया,

कृपया उपर्युक्त विषयक अपने पत्र सं०-3452/डी०एस०आर० दिनांक 14-03-2024 का सन्दर्भ ग्रहण करना चाहें, जिसके साथ जनपद-जालौन का ड्राफ्ट डी०एस०आर० मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया गया था।

जनपद-जालौन की ड्राफ्ट डी०एस०आर० अप्रेजल हेतु राज्य स्तरीय पर्यावरण मुल्यांकन समिति (SEAC-1 & 2) की संयुक्त बैठक दिनांक 04-04-2024 को सूचीबद्ध था तथा जिसको राज्य स्तरीय पर्यावरण मुल्यांकन समिति द्वारा कुछ शर्तों के साथ अनुमोदन हेतु संस्तुत किया गया। तदोपरान्त राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA) की 811<sup>th</sup> बैठक दिनांक 02-05-2024 में जालौन की डी०एस०आर० अन्य शर्तों के अतिरिक्त इस शर्त के साथ कि:- Quantity of mineral available as per Replenishment study should be uploaded annually अनुमोदित की गई।

भवदीय,

  
(संजीव कुमार सिंह)  
सदस्य सचिव, एस०ई०आई०ए०



## State Level Environment Impact Assessment Authority, Uttar Pradesh

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

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### Minutes of the 811<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 02-05-2024

The meeting of 811<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 02.05.2024 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey
2. Shri Paras Nath
3. Shri Sanjeev Kumar Singh

Chairman, SEIAA, U.P.  
Member, SEIAA, U.P.  
Member Secretary, SEIAA, U.P.

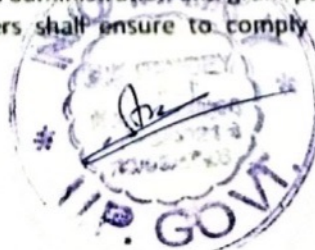
#### Agenda-A- Minutes of 843rd SEAC-1 Meeting Dated 07/03/2024

1. Building Stone or Khandā, Boulder, Ballast (Gitty) and Red Morrurum Located at Arazi No. 791 Kh (Khand No. 04) Village- Paswara, Tehsil - Sadar, District- Mahoba, Smt. Pawan Kumari, Area: 4.0 ha., 8113/7058/SIA/UP/MIN/440437/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. Only approved explosives and proper technique should be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
5. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.



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7. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area and around adjacent village/habitation. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
14. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
15. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
16. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
17. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
18. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
19. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.



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**2. "Building Stone, Granite or Khanda, Boulder, Ballast (Gitti), Mining Project" at Arazi No.: 60, Khand No.:07, Village: Jamala, Tehsil: Kulpahar, District: Mahoba, Shri Manoj Kumar Budholiya, Area: 0.809 Ha., 8251/SIA/UP/MIN/444060/2023.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- At the time of EIA the project proponent shall submit drone videography of the lease area.
- 2- Since no intimation has been submitted in online application (Part-A point 17) regarding available monitoring data, hence data will be collected after issuance of ToR.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- The lease area its address and production per annum should match with that mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 8- Latest KML file for the area and mining lease area should be provided.
- 9- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 10- In case project proponent intends to temporarily store mined out material or any tools, equipment or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 11- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 12- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
  - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
  - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.



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- 13- In case of expansion / renewal of earlier EC, following information should be submitted
- Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
  - Copy of CTE and CTO issued by SPCB.
  - Status of submission of six-monthly compliance report to EC granted earlier
  - Court cases, if any.
- 14- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
- 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 21- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis
- 22- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
- 3. R.S. Residency Affordable houses at Gata No.- 251 me to 258 me, 237 to 258 & 439, 440, Village- Raksa, Tehsil & District - Jhansi, Shri Chandra Shekhar Agarwal, 7555/SIA/UP/INFRA2/414921/2023.**

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.



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4. Sand/Morrum Mining Project at Gata No.- 531 Anga, Khand- 04, Village- Sasnai, Tehsil- Obra, District- Sonbhadra, Shri Rai Bahadur Singh, M/s Rai Bahadur Singh Contractor, Area - 12.146 Ha., 8163/6668/SIA/UP/MIN/441530/2023.

SEIAA noted the comments of SEAC to close the file and open only after request received from project proponent through online Portal.

5. Group Housing Project "Rudra Aadharshila" at Arazi No.- 1061, 1062, 1063, 1064, 1065, 1066, 1067 & 1101, Mauza-Darehku, Pargana- Kaswaar Raja, Tehsil-Rajatalab, District- Varanasi, Shri Saurabh Agarwal, M/s Rudra Bhawan Nirman LLP., 8381/SIA/UP/INFRA2/449914/2023.

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit details of CSTP within a month.
- 2- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 3- The project proponent shall ensure to plant broad leaf trees of local and indigenous species and their maintenance. The CPCB guidelines in this regard shall be followed.
- 4- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 5- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 6- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 7- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 8- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 9- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 10- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan



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evam Samvardhan Adhinyam, 2023 and submit before the start of work.

- 11- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 12- Provision for charging of electric vehicles as per the guidelines of GoI /GoUP should be submitted within the next 3 months.
- 13- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
- 14- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 15- The project proponent shall install organic bio converter.
- 16- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

**6. "Sand/Morrum Mining" from Riverbed of Betwa River at Gata No.- 25/26, Village- Ichhaura Jitkari, Tehsil- Sarila, District- Hamirpur, Shri Rajkumar Sharma, M/s S.S. Infratech, Area- 20.740 ha., 8145/SIA/UP/MIN/441154/2023.**

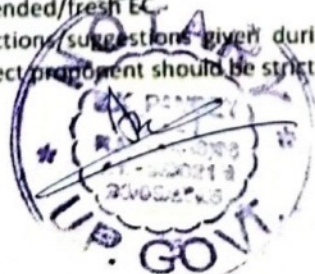
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal

**7. Sand/Morrum Mining Project on Betwa River at Gata No.-1396 G, Khand No.- 05, Village- Bhedi Khurd, Tehsil- Kalpi, District- Jalaun, Shri Balwant Singh, Area 20.243 ha., 8571/7632/SIA/UP/MIN/455178/2023.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. Validity period of this EC is 6 months from the date of issue as the LOI has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.



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4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 21,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
12. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
14. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
15. The project proponent shall contribute 10% of CER to Forest Department, UP towards ex-situ conservation of aquatic species like crocodile, Ghariyal etc.

**8. Residential Group Housing Project "Paloma Grandeur" at Plot No. 11, 11-A, 12 & 13, Tilak Nagar, Khalasi Line, District-Kanpur Nagar, Uttar Pradesh, Shri Abhishek Agarwal, M/s Paloma Realty LLP., 7407/SIA/UP/INFRA2/408267/2023.**

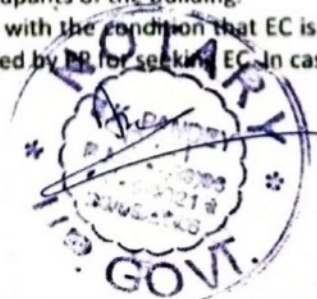
SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant



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EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall not pollute any river/stream.
- 2- The project proponent shall submit permission from nagar nigam Kanpur regarding disposal of sewer.
- 3- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 4- The project proponent shall ensure to plant broad leaf trees of local and indigenous species and their maintenance. The CPCB guidelines in this regard shall be followed.
- 5- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 6- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 7- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 8- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 9- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 10- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 11- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.
- 12- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 13- Provision for charging of electric vehicles as per the guidelines of GoI /GoUP should be submitted within the next 3 months.
- 14- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents/occupants of the building.
- 15- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from



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the one submitted for seeking EC then this EC will stand null and void.

- 16- The project proponent shall install organic bio converter.
- 17- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

**9. "Commercial Building" project at Khasra/Gata No. 122, Village: Toura, Tehsil & District: Agra. Shri Kamal Kumar Keshwani, M/s Shourat Hotels Private Limited., 8599/SIA/UP/INFRA2/455554/2023.**

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall invest 30% of CER fund helping in clearing of Yamuna River and details to be submitted in compliance report and uploaded on its website.
- 2- To reduce carbon foot prints solar power should be used to the maximum degree possible.
- 3- Project proponent should ensure that no sewage/ effluent is discharged in any water body.
- 4- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 5- The project proponent shall ensure to plant broad leaf trees of local and indigenous species and their maintenance. The CPCB guidelines in this regard shall be followed.
- 6- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 7- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 8- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 9- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. The waste water should not be discharged in any water body. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 10- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 11- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the



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- public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 12- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
  - 13- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
  - 14- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
  - 15- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
  - 16- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
  - 17- The project proponent shall install organic bio converter.
  - 18- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
- 10. Group Housing Project "Kaveri Swarnim" at Khasra No.- 195, 196, 197 & 198, Mauza: Kakretha, Sikandra, Tehsil & District: Agra. Shri Vikash Fauzdar, M/s Kaveri Housing LLP., 8579/SIA/UP/INFRA2/455114/2023.**

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall invest 30% of CER fund helping in clearing of Yamuna River and details to be submitted in compliance report and uploaded on its website.
- 2- To reduce carbon foot prints solar power should be used to the maximum degree possible.
- 3- Project proponent should ensure that no sewage/ effluent is discharged in any water body.
- 4- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 5- The project proponent shall ensure to plant broad leaf trees of local and indigenous species and their maintenance. The CPCB guidelines in this regard shall be followed.
- 6- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is



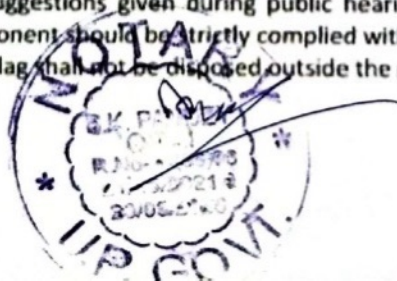
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- a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 7- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
  - 8- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
  - 9- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
  - 10- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
  - 11- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
  - 12- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
  - 13- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
  - 14- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
  - 15- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
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  - 17- The project proponent shall install organic bio converter.
  - 18- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

**11. Expansion of Existing Rolling Mill of 100000 MTPA TMT Bar to Production of 200000 MTPA TMT Bar and 264000 MTPA Billets/Ingot/Rolling Mill at Khasra No. 1417/ 1418/ 1420/ 1422, Bistrakh Road, Chhapraula, Greater Noida (West), District- Gautam Budh Nagar, Shri Dhananjay Rathi., 8349/7362/SIA/UP/IND1/447654/2023**

SEIAA agreed with the recommendation of SEAC to grant EC adding following conditions:-

1. The project proponent shall install air controlling devices for controlling secondary emission from induction furnace.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. In any case slag shall not be disposed outside the premises.



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**12. "Yashoda Medicity" at Hospital Plot Shakti Khand-2, Indirapuram, District- Ghaziabad, Shri Sunil Dagar, M/s Yashoda Foundations., 6859/SIA/UP/MIS/250815/2022.**

SEIAA agreed with the recommendation of SEAC to amend the EC issued vide EC Identification no. EC23B038UP113002, dated 25/04/2022. All the other contents mentioned in EC letter dated 25/04/2022 shall remain the same.

**13. Building stone Sand Stone Mining project at Gata No.- 170, Sl. No.-02, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, Smt. Nalama Singh, Area 2.02 ha., 7657/SIA/UP/MIN/416863/2023.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted in online application (Part-A point 17) regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with that mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -



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- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
  - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
- a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
  - b. Copy of CTE and CTO issued by SPCB.
  - c. Status of submission of six-monthly compliance report to EC granted earlier
  - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 18- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 19- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 20- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
- 21- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.



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**Agenda-B**

**1. District Survey Report in Jalaun.**

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Jalaun along with following conditions:-

1. Mining Department, UP is advised to develop a mechanism for estimation of mineral on yearly basis, for each district and each minable river, post monsoon. This exercise should be done by engaging any Govt. authorized technical institute/agency to conduct the survey regularly.
2. It is mentioned that replenishment study was conducted separately by CMPDI. The study and its finding should be uploaded on District website.
3. The mining depth has been considered 3mt uniformly. Mining depth for individual leases should be clearly mentioned and submitted.
4. A digitized map of District, reflecting all the leases should be submitted within a month.
5. Quantity of mineral available as per Replenishment study should be uploaded annually.
6. Details of activities undertaken for which District Mineral Foundation Fund was utilized should be submitted within 6 months.
7. The status of reclamation of abandoned mines should be submitted within a month.

**Nodal Officer**

**SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.

(Smt. Mamta Sanjeev Dubey)  
Chairman  
SEIAA

*sk*  
( Sanjeev Kumar Singh)  
Member-Secretary  
SEIAA

(Paras Nath)  
Member  
SEIAA



**Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 04/04/2024**

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 04/04/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Umesh Chand Sharma,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Dr. Brij Bihari Awasthi,	Member, SEAC-1
8. Dr. Amrit Lal Haldar,	Member, SEAC-2
9. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Shri Amit Kaushik,	Joint Director, DGM
14. Shri Naveen Kumar Das,	Joint Director, DGM
15. Shri S.N. Patel,	Geologist, DGM
16. Shri Rajesh Kumar,	Mines Officer, DGM
17. Shri G.K. Dutta,	Mining Officer, Jalaun
18. Shri Devendra Singh,	Nodal Officer, SEAC-2
19. Shri Abhishek Tripathi,	Nodal Officer, SEAC-1

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically). In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

**Agenda: - Evaluation/Appraisal of District Survey Report (DSR) of District Jalaun.**

**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was send to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate Jalaun submitted the draft DSR vide his letter no- 745/khamij-MMC-30, dated 18-01-2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by secretariat for comments and suggestions. The Director, Geology & Mining has provided his comments and suggestions vide letter no. 3452/DSR, dated 14/03/2024 and mentioned as follows:

"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद जालौन द्वारा प्रस्तुत ड्राफ्ट डी.एस.आर. की परीक्षण किया गया। परीक्षण में प्रस्ताव



Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 04/04/2024

Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 in dated 02/04/2024. During the meeting a presentation was given by mining officer Shri G.K. Dutta, along with other senior officers of DGM. The committee took note that the presentation was not comprehensive and requires modifications. The mining officer mentioned that they would provide a para-wise response to the Standard Operating Procedure (S.O.P.) formulated by the Joint Committee of SEAC/SEIAA. It was decided that the matter will be discussed in the next Joint Meeting of State Expert Appraisal Committee (SEAC-1 & 2) to be held on on April 4th, 2024.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 04/04/2024

Joint meeting of SEAC-1 & SEAC-2 was again convened on 04/04/2024 for evaluation/appraisal of DSR of District-Jalaun. Based on the documents submitted, a presentation on Revised DSR Jalaun for River Bed Sand/Morrum Mining-2024 was made by Shri G.K. Dutta, District Mining Officer- Jalaun along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Jalaun having 68 areas was prepared in Year-2017 in line with the MoEF Notification dated 15-Jan-2016.
2. Thereafter the updated DSR of District-Jalaun was prepared by Sub-Divisional Committee of District-Jalaun in Year-2024 and 13 new areas has been proposed.
3. Accordingly, the revised DSR Jalaun now has total 81 Areas (i.e. 68 existing areas and 13 new areas). Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates are proposed in Annexure-1 to Annexure-7 of proposed DSR.
4. This DSR was uploaded in public domain for 30 days and no comments/objections were received in this period.
5. The Updated DSR of District-Jalaun has been also examined by the Director, Directorate of Geology & Mining, U.P.
6. Lease wise NOC from Forest and Irrigation Department has been obtained for existing and proposed leases.

SEAC Deliberation:

1. SEAC asked about the address of issue in DSR related to existence of crocodile in river bed of Jalaun?
  - District Mining Officer, Jalaun informed that the Hon'ble Supreme Court has stayed the Hon'ble NGT, New Delhi order dated 27/04/2023 passed in Appeal no. 07/2022 Ghanai Vs. SEIAA, U.P. & Ors. However lease wise NOC from Forest and Irrigation Department has been obtained for existing and proposed leases. Moreover, at the time of baseline monitoring for prior environmental clearance for each individual lease this



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aspect will be properly looked by concerned accredited consultant hired by project proponent.

2. **SEAC asked about the status of utilization of DMF Funds?**
  - District Mining Officer Jalaun informed that funds amounting to Rs. 24 Crores have been allotted and phase wise utilized since 2017 from DMF funds which were used for environment conservation, creating of social infrastructure facilities, improvement of educational institutions and other community works nearby mining areas.
3. **SEAC asked about the measures taken to control illegal mining impacting environment?**
  - District Mining Officer Jalaun and Senior officials of DGM informed that under the Integrated Mines Surveillance System, all the operative mine areas are geo fenced, CCTV cameras at the mines are installed, Weigh Bridges are fitted with CCTV cameras which are integrated with centralized Command Control Centre at D.G.M. Head Quarter with the help of which the activities are monitored on 24x7 basis. Artificial Intelligence software based Check gates with CCTV are installed in various locations to control illegal mining activity including overloading, for the control of illegal mining and illegal transportation, Task Force has been constituted at D.G.M. Head Quarter Level, there is provision for execution of mining lease deed only after physical demarcation. Compensations are imposed on observed faults as per provisions of UPMPCR-2021.
4. **SEAC asked about the status of compliance of Environmental Clearance conditions imposed on lease holders?**
  - District Mining Officer Jalaun informed that EC compliances are submitted to various authorities as per the terms and conditions of EC. DSR is a district planning document for five years and prepared as per MoEF Notifications / Guidelines covering all the chapters.
5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
  - District Mining Officer Jalaun informed that prior to auctioning/recommending a lease, a joint survey of Officials of Revenue Department, Mining Department, Surveyour and Lekhpal is done to verify the status of mineral deposits. Lease wise recommendation reports are made as compliances.
6. **SEAC asked about the status of lease wise latest maps using LIDAR technology?**
  - District Mining Officer Jalaun informed that currently cadastral maps are used in the joint survey and in drone based technology shall be used, as part of future planning,
7. **SEAC asked that how is sustainable mining ensured in district?**
  - District Mining Officer Jalaun informed that leases are auctioned on the basis of demand and supply arising from the markets and rest of the mineral in balance leases is conserved for further demands.

**The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Jalaun along with following conditions:**

1. The period of validity of Revised DSR Jalaun-2024 shall be 05 years from the date of its approval.
2. If any new lease is identified, its validity will be co-terminous with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.



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3. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
4. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
5. The District Administration shall periodically conduct audits of operative mine leases using drone based survey and take corrective measures in case of adverse observations and a quarterly report on this shall be send to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.

(Ashish Tiwari)  
Member Secretary, SEAC-1 & 2

(Dr. Ajai Mishra)  
Member, SEAC-1

(Dr. Brij Bihari Awasthi)  
Member, SEAC-1

(Dr. Ratan Kar)  
Member, SEAC-1

(Umesh Chandra Sharma)  
Member, SEAC-1

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Shiv Om Singh)  
Member, SEAC-2

(Rajive Kumar)  
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.





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# Mining, Office District Magistrate Jalaun at Orai

Mining, Office District Magistrate Jalaun at Orai

Title	Description	Start Date	End Date	File
Mining-Office District Magistrate Jalaun at Orai	Mining leases District Survey Report of district mining office jalaun at orai	05/06/2024	30/06/2029	<a href="#">View (10 MB)</a>



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Last Updated: Feb 22, 2025



**कार्यालय जिलाधिकारी जालौन स्थान उरई।**  
(खनन अनुभाग)

Annexure R-6

संख्या:- 1263 / खनिज-एमएमसी-30


दिनांक 23/05/24

विषय: जनपद जालौन के विद्यमान खनन क्षेत्रों की Replenishment Study कराये जाने के सम्बन्ध में।

- 1- श्री अनीस खां पुत्र श्री अजीज खां नि० ग्राम गुलौली मुस्तकिल थाना कालपी जिला जालौन (पट्टाधारक खनन क्षेत्र ग्राम पथरेहटा खण्ड-2)
- 2- श्री राम कुमार सिंह पुत्र श्री हरपाल सिंह नि० गुरसराय जिला झांसी (पट्टाधारक खनन क्षेत्र ग्राम खरका खण्ड-1)
- 3- श्री कृष्णा टेक्नोकन्सलटेन्ट प्रा०लि० निदेशक, श्री श्याम मोहन तिवारी पुत्र श्री रामस्वरूप तिवारी 03 भवानीनगर नियर बीएचईएल गेट नं०-1 इन्द्रपुरी भोपाल म०प्र० (पट्टाधारक खनन क्षेत्र ग्राम पथरेहटा खण्ड-6)
- 4- श्री करन सिंह राजपूत पुत्र श्री हरनारायण सिंह नि० 257 गणेश गंज उरई जिला जालौन (पट्टाधारक खनन क्षेत्र ग्राम कहटाहमीरपुर खण्ड-1)
- 5-एम०के० माइन्स एण्ड मिनिरल्स प्रो० श्री अनवर आलम खान पुत्र श्री मुख्तार अहमद खान नि० मयूर विहार कालोनी झांसी (पट्टाधारक खनन क्षेत्र ग्राम क्योटरा खण्ड-2)
- 6- श्री सुशील स्टोन ग्रामोद्योग प्रो० श्री सुशील कुमार गुप्ता पुत्र श्री गेदनलाल गुप्ता नि० 05 असलम पाम कोर्ट मेडीकल झांसी (पट्टाधारक खनन क्षेत्र ग्राम टीकर खण्ड-2)
- 7- ए एण्ड आर इन्फ्रा प्रो० श्री आतिफ इकबाल पुत्र श्री कमालुद्दीन अहमद नि० सुषमानगर यूनिटी सिटी कुसीरोड लखनऊ (पट्टाधारक खनन क्षेत्र ग्राम तरीवुल्दा खण्ड-1)

आप अवगत है कि आपके पक्ष में जनपद जालौन के नदी तल में बालू/मौरम का खनन पट्टा स्वीकृत एवं संचलित है। उ०प्र० शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के पत्र सं० 1659/86-2023 दिनांक 17-05-2023 के बिन्दु सं० (5) में दिये गये निर्देशानुसार पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता पत्र की शर्तों के अधीन स्वयं के व्यय पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा।

अतः आपको निर्देशित किया जाता है कि Replenishment Study NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करते हुये चयनित संस्था से पर्यावरण स्वच्छता पत्र की शर्तों के अधीन स्वयं के व्यय पर अपने स्वीकृत बालू/मौरम खनन पट्टा क्षेत्र की मानसून पूर्व व मानसून पश्चात अध्ययन कराते हुये Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य कराना सुनिश्चित कराते हुये Replenishment Study Report की प्रति इस कार्यालय में उपलब्ध कराना सुनिश्चित करे।

  
(राजेश कुमार पाण्डेय)  
जिलाधिकारी, जालौन।

संख्या एवं दिनांक उपरोक्तानुसार।  
प्रतिलिपि :- निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।

(राजेश कुमार पाण्डेय)  
जिलाधिकारी, जालौन।



## कार्यालय जिलाधिकारी, जालौन

(खनन अनुभाग)

Annexure R-7

पत्र सं० 2195/खनिज-एमएमसी-30 (ई-टेण्डर/2024)

दिनांक: 29 जनवरी 2025

### लेटर ऑफ इन्टेंट (आशय पत्र)

श्री प्रमोद कुमार सिंह पुत्र श्री मलखान सिंह  
नि०-मु० पठानपुरा कस्बा व थाना राठ  
जिला हमीरपुर उ०प्र०-210431  
e-mail.ajaytomar398@gmail.com

भूतत्व एवं खनिकर्म विभाग उ०प्र० शासन के शासनादेश संख्या 1875/86 -2017-57 (सा)/2017टी०सी०-1 दिनांक 14.08.2017 एवं शासनादेश संख्या 2168/86-2019-57(सामा०)/2017 दिनांक 09.10.2019 तथा उ०प्र० उपखनिज (परिहार) नियमावली 2021(यथा संशोधित) के प्राविधानों के अन्तर्गत प्रदेश में नदी तल में उपलब्ध उपखनिज बालू/मौरम आदि के रिक्त क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से 05 वर्ष हेतु खनन पट्टा पर स्वीकृत किये जाने हेतु जनपद जालौन तहसील माधौगढ़ के ग्राम महटौली नदी यमुना के गाटा संख्या- 714ग क्षेत्रफल 10.000 हे० की विज्ञप्ति कार्यालय पत्र संख्या-1899/खनिज- एम०एम०सी०-तीस (2022-23) दिनांक 16.11.2024 द्वारा प्रकाशित कराते हुये शासन द्वारा नामित नोडल संस्था एम०एस०टी०सी० के पोर्टल पर अपलोड कर ई-निविदा सह ई-नीलामी आमंत्रित की गयी थी।

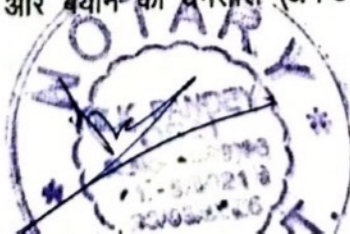
नामित नोडल संस्था एम०एस०टी०सी० द्वारा निर्धारित दिनांक 19.12.2024 से 24.12.2024 तक ई-निविदा एवं दिनांक 20.01.2025 को 12.00 बजे से 02.00 बजे निर्धारित अवधि में एम०एस०टी०सी० की गाइड लाइन के अनुसार ई-नीलामी सम्पन्न करायी गयी। शासनादेश दिनांक 14.08.2017 एवं 09.10.2019 में दिये गये निर्देशानुसार प्रश्नगत क्षेत्र की ई-निविदा सह ई-नीलामी में आप द्वारा सर्वोच्च दर रू० 1781-00 (रू० एक हजार सात सौ इक्यासी मात्र) प्रति घन मीटर प्रस्तुत की गयी। एम०एस०टी०सी० द्वारा आपकी प्रस्तुत दर को सर्वोच्च होने संबंधी आख्या/सूचना दिनांक 20.01.2025 ई-मेल के माध्यम से प्रेषित की है। शासनादेश में दिये गये निर्देशानुसार आपके मूल अभिलेखों का सत्यापन किया गया। शासनादेश दिनांक 14.08.2017 एवं 09.10.2019 में दिये गये निर्देशों के तहत निम्न कार्यवाही समयबद्ध तरीके से किया जाना है:-

- 1- प्रश्नगत क्षेत्र हेतु आप द्वारा प्रस्तुत सर्वोच्च दर रू० 1781-00 प्रति घनमीटर प्रस्तुत की गयी है जिसे खनन योग्य वार्षिक मात्रा 100000 घनमीटर से गुणा किये जाने पर रायल्टी के मद में कुल सकल धनराशि रू० 17,81,00,000-00 (रू० सत्रह करोड़ इक्यासी लाख मात्र) प्रथम वर्ष हेतु जमा किया जाना है तथा पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की निविदा की धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
- 2- खनन पट्टे के निर्बंधनों एवं शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में (सकल धनराशि का 25 प्रतिशत) रू० 4,45,25,000-00 (रू० चार करोड़ पैतालीस लाख पच्चीस हजार मात्र) तथा उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियम-27(3) की पंचम अनुसूची के अन्तर्गत माहवार किस्त निर्धारित है, जिसके अनुसार वार्षिक स्वामित्व (पट्टा धनराशि) की प्रथम किस्त के रूप में (सकल धनराशि का 20 प्रतिशत) रू० 3,56,20,000-00 (रू० तीन करोड़ छप्पन लाख बीस हजार मात्र) कुल रू० 8,01,45,000-00 (आठ करोड़ एक लाख पैतालीस हजार मात्र) से अर्नेष्ट मनी के रूप में जमा धनराशि रू० 37,50,000-00 (रू० सैतीस लाख पचास हजार मात्र) को समायोजित करने के उपरान्त कुल धनराशि (प्रतिभूति एवं प्रथम किस्त) रू० 7,63,95,000-00 ( सात करोड़ तिरेसठ लाख पनचानवे हजार मात्र ) एम०एस०टी०सी० के ई-पेमेण्ट गेटवें के माध्यम से लेटर ऑफ इन्टेंट जारी होने के दिनांक से 02 कार्य दिवसों के अन्तर्गत जमा करना होगा उक्त धनराशि जमा करने में असफल होने पर आपके द्वारा जमा की गयी अर्नेष्ट मनी जब्त कर ली जायेगी और इस संबंध में कोई शिकायत एवं प्रत्यावेदन विचार योग्य नहीं होगा।
- 3- प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि अन्य 08 माह में 10 प्रतिशत प्रत्येक माह की पहली तिथि को देय होगी एवं द्वितीय वर्ष तथा उसके अनुवर्ती वर्षों में विगत वर्ष की सकल धनराशि में 10 प्रतिशत वृद्धि के साथ नियमावली 2021 के पंचम अनुसूची के अनुसार जमा किया जायेगा।

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- उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय व्याज की धनराशि सहित वसूली की जायेगी।
- 4- राज्य के अतिरिक्त राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क तथा आयकर का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) एवं स्टाम्प आदि नियमानुसार जमा किया जायेगा।
  - 5- उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम-17 के प्राविधानों के अनुसार क्षेत्र के सीमांकन हेतु निर्धारित शुल्क जमा कर सीमावन्धन कराया जायेगा, साथ ही संवय के व्यय पर सीमा स्तम्भ लगवाया जायेगा एवं पट्टा अवधि तक उसका अनुरक्षण किया जायेगा।
  - 6- उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम-35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपतित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करना होगा।
  - 7- लेटर आफ़ इंस्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत करना होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर राक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र एवं हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
  - 8- नियम-35 में उल्लिखित उपबन्धों के अनुसार नियत की गयी एक माह की अवधि के भीतर खनन योजना प्रस्तुत नहीं किया हो या पर्यावरण अनापत्ति स्वीकृति हेतु आवेदन नहीं किया हो, नियम-60 के अन्तर्गत रू0 दस हजार प्रतिदिन की शास्ति के लिये दायी होगा। शास्ती की धनराशि जमा करने में विफल होने पर उस धनराशि को, जिला मजिस्ट्रेट द्वारा संबंधित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी। यदि प्रस्तावक पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त किये जाने के एक माह के भीतर पट्टा विलेख का निष्पादन करने में विफल हो जाता है तो जिला मजिस्ट्रेट आशय पत्र निरस्त करने के पश्चात प्रस्तावक द्वारा जमा की गयी प्रथम किस्त और प्रतिभूति धनराशि को राज्य सरकार के पक्ष में संपहृत कर लेगा।
  - 9- नियम-35 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित निबंधन एवं शर्तों का उल्लंघन करते हुये जो पट्टेदार खनन कार्य करता है तो वह नियम-60 के अन्तर्गत चूक के प्रति अवसर के अनुसार 50,000 रू0 की दर से ऐसी शास्ति के लिये दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।
  - 10- यदि पट्टाधारक नियम-35 के उपबन्धों का उल्लंघन करता है तो नियम-60 के अन्तर्गत प्रत्येक चूक के लिये प्रतिदिन 25000रू0 की दर से शास्ति, संबंधित जिला मजिस्ट्रेट द्वारा उदगृहीत की जायेगी। ऐसी उदगृहीत शास्ति को जमा करने में चूक की दशा में उक्त धनराशि की कटौती संबंधित जिला मजिस्ट्रेट उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति धनराशि से करेगा।
  - 11- पर्यावरण अनापत्ति प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना होगा। बालू/मौरम के खनन पट्टा विलेख के निष्पादन के उपरान्त पट्टाधारक द्वारा खनन संक्रियायें तत्काल प्रारम्भ की जायेगी।
  - 12- नियम-35(4) के उल्लंघन की दशा में जिला मजिस्ट्रेट द्वारा उसके पक्ष में जारी आशय पत्र (लेटर आफ़ इंस्टेंट) निरस्त किया जा सकता है।
  - 13- उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम-35 के अनुसार क्षेत्र के पुनरूद्धार और पुनर्वास उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा किया जाना होगा।
  - 14- यह कि प्रस्तुत अभिलेख कूटरचित पाये जाने की दशा में लेटर आफ़ इंस्टेंट (सहमति पत्र) निरस्त कर दिया जायेगा और बयान की धनराशि (अर्नेष्ट मनी) राज्य सरकार के पक्ष में जब्त कर ली जायेगी।

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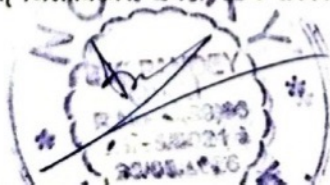


- 18- पट्टाधारक द्वारा अगर्षण का आशयित दिनांक (Independent day of maintenance) को प्रतिगति की जमा घनराशि एवं उसी वर्ष की वार्षिक वेग किरत के 26 प्रतिशत की घनराशि को जमा कर पर्यावरण अनापत्ति प्रमाण पत्र को हस्तान्तरित करने संबंधी अनापत्ति पत्र होत्र से निकाले गये व्यक्ति की यात्रा नव आंकलन करने के उपरान्त वेग समस्त घनराशि के जमा की अनापत्ति के आधार पर खनन पट्टे का अगर्षण किया जा सकेगा।

#### अन्य शर्तः-

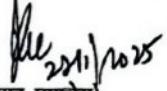
- 1- पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कालिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्ण पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिह्न को और स्वयं को लगायेगा जो पट्टा विलेख से सलभन नवशे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- 2- पट्टा अधिलेख के निष्पादन के दिनांक से 18 माह के भीतर खनन सक्रियताओं प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई रथगन किये बिना ऐसी खनन सक्रियताओं का संवाहन उचित और दक्षतापूर्ण शीति से कुशल काशीगर की भांति करेगा।
- 3- पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित गेट पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त गेट पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा जिससे संबंधित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समूचित रूप से रख रखाव करेगा एवं सदैव उसी चालू रूप में अनुसूचित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा दी गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-06 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्डिंग मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- 4- खदान के निकासी मार्ग पर पट्टाधारक स्वयं के व्यय पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर से इन्टीग्रेट करायेगा। इन्टीग्रेट के लिये तौल मशीन में निम्न सुविधा, विशेषता का होना आवश्यक है:-
  - (1)- The weigh bridge device should use the MQTT protocol to transmit data.
  - (2)- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 5- पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई0-एम0एम0-11 पर जनित वार कोड को गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुसूक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शारित का भागीदार होगा।
- 6- पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो से अधिक गहराई में खनन सक्रियताये नहीं करेगा।
- 7- चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- 8- नदी की जल धारा में सवशन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- 9- रवीकृत क्षेत्र के अन्दर जहा परिवहन प्रपत्र निर्गत किया जायेगा, वहा पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- 10- यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

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- 11- मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा परित आदेशों का पालन किया जायेगा।
- 12- नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- 13- राज्य सरकार/केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।
- 14- प्रस्तावक को खनन पट्टा निष्पादन के पूर्व सी0टी0ओ0 जमा करना अनिवार्य होगा।

  
(राजेश कुमार पाण्डेय)  
जिलाधिकारी, जालौन।

पत्र संख्या- /तददिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ।
3. निदेशक, पर्यावरण, विभूति खण्ड गोमतीनगर लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय झांसी।
5. शाखा प्रबंधक, एम0एस0टी0सी0 लि0, लखनऊ।

  
(राजेश कुमार पाण्डेय)  
जिलाधिकारी, जालौन।



## कार्यालय जिलाधिकारी, जालौन

(खनन अनुभाग)

पत्र सं० 2293/खनिज-एमएमसी-30

दिनांक: 21 फरवरी 2025

आदेश

भूतत्प एवं खनिकर्म विभाग उ०प्र० शासन के शासनादेश संख्या 1875/86-2017-57(सा)/2017टी०सी०-1 दिनांक 14.08.2017 एवं शासनादेश सं० 2168/86-2019-57(सा)/2017 दिनांक 09.10.2019 के द्वारा प्रदेश में नदी तल में उपलब्ध उपखनिज बालू/मौरम आदि के रिक्ता क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के अध्याय-4 के अर्न्तगत ई-निविदा, सह ई-नीलामी के माध्यम से 05 वर्षीय खनन पट्टा स्वीकृत किये जाने हेतु जनपद जालौन तहसील उरई के ग्राम सिमिरिया नदी बेतवा के गाटा संख्या- 866/144 क्षेत्रफल 17.500 हे० की विज्ञापित संख्या-1899/खनिज-एम०एम०सी०-तीस (2022-23) दिनांक 16.11.2024 जारी कर दैनिक समाचार पत्रों में प्रकाशित कराते हुये शासन द्वारा नामित नोडल संस्था एम०एस०टी०सी० के पोर्टल पर अपलोड कर ई-निविदा आमंत्रित की गयी थी ।

नामित नोडल संस्था एम०एस०टी०सी० द्वारा दिनांक 19.12.2024 से 24.12.2024 तक ई-टेंडर एवं दिनांक 26.12.2024 को 12.00 बजे से 02.00 बजे निर्धारित अवधि में एम०एस०टी०सी० की गाइड लाइन के अनुसार ई-नीलामी करायी गयी। शासनादेश दिनांक 14.08.2017 एवं 09.10.2019 में दिये गये निर्देशानुसार प्रश्नगत क्षेत्र की ई-निविदा में मे० आध्या ट्रेडर्स प्र० श्रीमती वर्ष प्रजापति पत्नी श्री संजय कुमार प्रजापति निवासी 2716/बी-2 स्वामीपुरम कालोनी थाना कोतवाली व जिला झांसी उ०प्र० द्वारा सर्वोच्च दर रू० 1709/- (रू० एक हजार सात सौ नौ) प्रति घन मीटर प्रस्तुत की गयी । एम०एस०टी०सी० द्वारा मे० आध्या ट्रेडर्स द्वारा प्रस्तुत दर को सर्वोच्च होने संबंधी आख्या दिनांक 20.01.2025 को ई-मेल के माध्यम से प्रेषित की है, जिसके परिपेक्ष्य में मे० आध्या ट्रेडर्स प्र० श्रीमती वर्षा प्रजापति के पक्ष में बालू/मौरम क्षेत्र तहसील जालौन के ग्राम सिमिरिया नदी बेतवा के गाटा संख्या-866/144 क्षेत्रफल 17.500 हे० में लेटर ऑफ़ इण्टेंट ( आशय पत्र) पत्र सं० 2194/खनिज-एमएमसी-30(ई-टेंडर/2024) दिनांक 22.01.2025 निर्गत किया गया है। प्रश्नगत क्षेत्र हेतु प्रस्तुत सर्वोच्च ई-नीलामी दर रू० 1709-00 प्रति घनमीटर प्रस्तुत की गयी है जिसे खनन योग्य वार्षिक मात्रा 262500 घनमीटर से गुणा किये जाने पर रायल्टी के मद में कुल सकल धनराशि रू० 44,86,12,500-00 ( रू० चवालीस करोड़ छियासी लाख बारह हजार पांच सौ ) प्रथम वर्ष की धनराशि में से खनन पट्टे के निर्बंधनों एवं शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में ( सकल धनराशि का 25 प्रतिशत) रू० 11,21,53,125-00 तथा स्वामित्व (पट्टा धनराशि) की प्रथम किस्त (सकल धनराशि का 20 प्रतिशत) रू० 8,97,22,500-00 में से अर्नेष्ट मनी के रूप में जमा धनराशि रू० 98,43,750-00 को समायोजित करते हुये कुल रू० 19,20,31,875-00( रू० उन्नीस करोड़ बीस लाख इक्कीस हजार आठ सौ पचहत्तर) को एम०एस०टी०सी० के ई-पेमेण्ट गेटवें के माध्यम से लेटर ऑफ़ इण्टेंट जारी होने के दिनांक से 02 कार्य दिवसों के अर्न्तगत जमा करने हेतु निर्देशित किया गया है । उक्त लेटर ऑफ़ इण्टेंट दिनांक 22.01.2025 को पंजीकृत डाक/ई-मेल के माध्यम से मे० आध्या ट्रेडर्स प्र० वर्षा प्रजापति को प्रेषित की गयी है। मे० आध्या ट्रेडर्स द्वारा संदर्भित लेटर ऑफ़ इण्टेंट में दिये गये निर्देशों के अनुपालन में प्रश्नगत क्षेत्र के लिये देय वार्षिक स्वामित्व की धनराशि की देय धनराशि रू० 19,20,31,875-00 जमा नहीं की गयी है। मे० आध्या ट्रेडर्स को कार्यालय पत्र सं० 2275/खनिज-एमएमसी-30 दिनांक 15.02.2025 पंजीकृत डाक/ई-मेल के माध्यम से प्रेषित करने हेतु निर्देशित किया गया कि संदर्भित आशय पत्र दिनांक 22.01.2025 में इंगित धनराशि रू० 19,20,31,875-00 नोटिस प्राप्त के तीन दिवस के अन्दर जमा करने अन्वथा की स्थिति में उक्त आशय पत्र दिनांक 22.01.2025 में दी गयी शर्तों एवं उ०प्र० उपखनिज परिहार नियमावली 2021 में दिये गये प्राविधानों के अन्तर्गत आशय पत्र निरस्त करते हुये जमा अर्नेष्ट मनी की धनराशि राज्य पक्ष में जब्त किये जाने की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा। मे० आध्या ट्रेडर्स प्र० श्रीमती वर्षा प्रजापति पत्नी श्री संजय कुमार प्रजापति निवासी 2716/बी-2 स्वामीपुरम कालोनी थाना कोतवाली व जिला झांसी उ०प्र० द्वारा उक्त नोटिस सं० 2275 दिनांक 15.02.2025 के क्रम में प्रार्थना पत्र दिनांक 20.02.2025 प्रेषित करते हुये अवगत कराया गया कि उसे प्रश्नगत बालू/मौरम खनन क्षेत्र में पट्टा हेतु आशय पत्र दिनांक 22.01.2025 निर्गत करने हुये अर्नेष्ट मनी को समायोजित करते हुये रू० 19,20,31,875-0 जमा करने के लिये निर्देशित किया गया। संज्ञान में आख्या है कि प्रश्नगत क्षेत्र के विज्ञापन के संबंध में मा० एन०जी०टी० नई दिल्ली में ओरिजनल एप्लीकेशन 13/2025 राधे श्याम बनाम वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय दायर की गयी है उक्त स्थिति में प्रार्थी आशय

NOTARY  
NEW DELHI

21/02/2025

पत्र दिनांक 22.01.2025 में देय धनराशि रू0 19,20,31,875-00 जमा करने में असमर्थ है। उक्त को दृष्टिगत रखते हुये नियमानुसार कार्यवाही करने का अनुरोध किया गया है। सर्वोच्च बोलीदाता आध्या ट्रेडर्स का उक्त कृत्य शासनादेश दिनांक 14.08.2017 व 09.10.2019 एवं विज्ञापित दिनांक 07.06.2024 में उल्लिखित शर्तों/निर्बंधनों के विरुद्ध है।

शासनादेश सं0 2168/86-2019-57(सामा0)/2019 दिनांक 09.10.20219 के प्रस्तर सं0-19(2) में वर्णित है कि "आशय पत्र (लेटर आफ इन्टेन्ट)प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि के 45 प्रतिशत के समतुल्य धनराशि (जिसमें प्री बिड अर्नेस्ट मनी समायोजित हो)सम्बन्धित जनपद में भूतत्व एवं खनिकर्म विभाग में लेटर आफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा।प्री बिड अर्नेस्ट मनी की धनराशि एम0एस0टी0सी0 लि0 द्वारा संबंधित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से /आनलाईन हस्तान्तरित की जायेगी।यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।

शासनादेश दिनांक 09.10.2019 के उक्त प्रस्तर को विज्ञापित दिनांक 07.06.2024 की शर्त संख्या-21(2) में भी उल्लिखित किया गया है।

अतः मे0 आध्या ट्रेडर्स प्रो0 श्रीमती वर्ष प्रजापति पत्नी श्री संजय कुमार प्रजापति निवासी 2716/बी-2 स्वामीपुरम कालोनी थाना कोतवाली व जिला झांसी उ0प्र0 द्वारा प्रस्तुत प्रत्यावेदन दिनांक 20.02.02025 निस्तापित करते हुये बालू/मौरम क्षेत्र सिमिरिया तहसील उरई गाटा सं0 866/144 रकवा 17.500 हे0 में ई-निविदा सह ई-नीलामी में प्रस्तुत सर्वोच्च ई-निविदा दर रू0 1709-00 (रू0 एक हजार सात सौ नौ) प्रति घन मीटर की दर के कम में निर्गत आशय पत्र सं0 2194/खनिज-एमएमसी-30(ई-टेण्डर/2024) दिनांक 22.01.2025 को एतद्वारा निरस्त करते हुये उनके द्वारा इस क्षेत्र के लिये जमा की गयी अर्नेस्ट मनी रू0 98,43,750-00 (अठठानवे लाख तितालीस हजार सात सौ पचास मात्र) राज्य सरकार के पक्ष में जब्त की जाती है। उक्त बालू/मौरम खनन क्षेत्र को ई-निविदा सह ई-नीलामी के माध्यम से परिहार पर दिये जाने हेतु रिक्त घोषित किया जाता है।

आदेश की एक प्रति संबंधित को रजिस्टर्ड डाक/ई-मेल के माध्यम से प्रेषित की जाये।

(राजेश कुमार पाण्डेय)  
जिलाधिकारी,जालौन।

पत्र संख्या- /तददिनांक।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. सचिव, भूतत्व एवं खनिकर्म विभाग उ0प्र0 शासन लखनऊ।
2. आयुक्त, झांसी मण्डल, झांसी।
3. निदेशक, भूतत्व एवं खनिकर्म उ0प्र0 लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय झांसी।
5. शाखा प्रबंधक, एम0एस0टी0सी0 लि0, जी-25/26 तेज प्लाजा,1 टी.एन. सिंह रोड हजरतगंज लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. खान अधिकारी जालौन स्थान उरई को अनुपानार्थ।
7. मे0 आध्या ट्रेडर्स प्रो0 श्रीमती वर्ष प्रजापति पत्नी श्री संजय कुमार प्रजापति निवासी 2716/बी-2 स्वामीपुरम कालोनी थाना कोतवाली व जिला झांसी उ0प्र0 को सूचनार्थ।



(राजेश कुमार पाण्डेय)  
जिलाधिकारी,जालौन।